

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHRI GOPAL AGRO FOOD PRIVATE LIMITED RELEVANT PARTICULARS

1.	Name of corporate debtor	Shri Gopal Agro Food Private Limited.
2.	Date of incorporation of corporate debtor	13-08-2014
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15122DL2014PTC270412
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd Off: H.No-52, T/F, B/Side, Tamoor Nagar, New Friends Colony, New Delhi-110065. Plant Address: Khasra NO-798, Lamana Village, Via -Khaewa, Pishangan, Ajmer, Rajasthan-305202
6.	Insolvency commencement date in respect of corporate debtor	16.01.2020 (Order passed by Hon'ble Adjudication Authority, New Delhi, in Company Petition No-IB-2120/ND/2019 on 16.01.2020 (Received on 18.02.2020))
7.	Estimated date of closure of insolvency resolution process	14.07.2020 which is 180 days from the date of order passed by Hon'ble Adjudicating Authority on 16.01.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Vinay Kumar Singhal IBBI/IPA-02/IP-N00624/2018-19/11880
9.	Address and e-mail of the interim resolution professional, as registered with the Board	411, 4 th Floor, Essel House, Asaf Ali Road, New Delhi -110002. Email: vinaysinghal.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	411, 4 th Floor, Essel House, Asaf Ali Road, New Delhi -110002. Email: irp.shrigopal@gmail.com
11.	Last date for submission of claims	05-03-2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: <u>https://ibbi.gov.in/home/downloads</u> Physical Address: Not Applicable



Notice is hereby given that the National Company Law Tribunal, New Delhi (Court No. III) has ordered the commencement of a Corporate Insolvency Resolution Process of the Shri Gopal Agro Food Private Limited on 16-01-2020.

The creditors of Shri Gopal Agro Food Private Limited, are hereby called upon to submit their claims with proof on or before 05-03-2020 to the interim resolution professional at the address mentioned against entry No. 10.

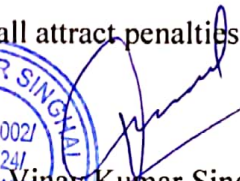
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 20.02.2020

Place : New Delhi




Vinay Kumar Singhal
Interim Resolution Professional
Shri Gopal Agro Food Private Limited
Regn No-IBBI/PA/IP-N00624/2018-19/11880